

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 7**

**C.P. (IB)/281(MB)2024**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 24.04.2024**

NAME OF THE PARTIES: **TITAN CONTRACTING SERVICES LLP**  
**VS XRBIA WARAI DEVELOPERS**  
**PRIVATE LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Vineet Jain, Advocate appeared for the Operational Creditor.
2. Learned Counsel for the Corporate Debtor appears and Corporate Debtor is directed to file reply within two weeks and serve the copy of the reply to the Operational Creditor at least two days before the next date of hearing.
3. List this matter on **14.05.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna